



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

P.S. AMALRAJ
CHAIRMAN

High Court Campus,
Chennai - 600 104.
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R.O.C. No. 1009 of 2021

22.05.2021

To:

The Hon'ble Chief Minister,
Government of Tamil Nadu,
St.Fort George,
Chennai- 600 009.

Hon'ble Sir,

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The Bar Council of Tamil Nadu and Puducherry is a statutory body functioning under the Advocates Act, 1961 and the Bar Council of India Rules. More than one lakh advocates have enrolled before the Bar Council and practicing all over Tamilnadu.

I would like to bring to the notice of the Hon'ble Chief Minister that Covid-19 pandemic is effectively brought normal life of all persons including Advocates particularly young and women Advocates practicing in Tamilnadu to halt due to the periodical lock-down.

We express our sincere thanks to the Hon'ble Chief Minister for announcing a Solatium of Rs. 25 lakhs to the family members of the Thirunelveli Chief Judicial Magistrate who died after testing positive for Covid-19. Likewise, several Advocates lost their lives due to Covid-19 and their braved family members are suffering without any financial assistance.

In the first phase of Covid-19, Hundreds of Advocates lost their lives and the Bar Council has given financial assistance to the family members of the deceased Advocates who have joined as members under the Tamilnadu Advocates Welfare Fund Act, 1987 with the help of the Government. Unfortunately, several Hundreds of Advocates died due to Covid-19 without joining as member in the said Welfare Scheme and hence the Bar Council is unable to pay any amount to the family members of those Advocates and thereby they are suffering without any financial assistance.

Moreover, huge numbers of Advocates and their family members are undergoing treatment for Covid-19 infection and those who are taking treatment in private Hospitals are not able to bear the Medical expenses and their lives are in dangerous situation. Therefore the needy Advocates may be included under the "Tamilnadu Chief Minister's Comprehensive Health Insurance Scheme" and save their lives.

P.S. Amalraj



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The Hon'ble High Court of Madras has also issued notification to close down all the Courts in Tamilnadu and Puducherry. In view of that, the Advocates are not able to appear before the Court and they are prohibited from entering Court Complex. Due to the above said reason, several Bar/Advocates Associations have also informed that most of the Advocates are financially suffering due to the lockdown and finding difficult to make ends meet and it is highly necessary to provide financial assistance to those Advocates at this juncture.

Therefore, I earnestly request the Hon'ble Chief Minister of Tamilnadu,

1) to pay Solatium to the family members of the Advocates died due to Covid-19 who have not joined as members in the Tamilnadu Advocates Welfare Fund Act, 1987,

2) to include all the needy Advocates and their family members under the "Tamilnadu Chief Minister's Comprehensive Health Insurance Scheme" and provide them Medical aid in order to save their lives

and

3) to provide financial assistance to the Needy Advocates who are financially suffering due to the Covid-19 Pandemic as early as possible and the Advocates and their family members will be grateful to the Hon'ble Chief Minister forever for the gracious timely help for them.

Thanking You,

Yours faithfully,


CHAIRMAN: BAR COUNCIL

Copy to:

1. The Chief Secretary,
Government of Tamilnadu,
St. Fort George,
Chennai- 600 009.
2. The Advocate General,
State of Tamilnadu.